

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.505

Service Tax Misc. Application No. 86092 of 2019
Service Tax Cross Application No. 86339 of 2018
(on behalf of Appellant)
in
Service Tax Appeal No. 87018 of 2018

(Arising out of Order-in-Appeal No. PUNE-EXCUS-001-APP-1029/17-18 dated 25th January 2018 passed by the Commissioner of Central Tax (Appeals-I), Pune)

C.C.E. & S.T.-PUNE-I

.....Appellant

41-A...ICE House,
Sassoon Road...Opp Wadia College,
Pune, Maharashtra-411001

VERSUS

M/s Krisala Developers

.....Respondent

S No. 71 Hissa No. 3/4/2, Kiwale
Pune, Maharashtra-412101

APPEARANCE:

Shri Onil Shivdikar, Asst. Commissioner Authorised Representative for the
Appellant
None for the Respondent

CORAM:

HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86967 / 2019

Date of Hearing: 16.10.2019
Date of Decision: 16.10.2019

PER: CORAM

This application seeks withdrawal of appeal filed by Revenue
against order-in-appeal no. order-in-appeal no. PUNE-EXCUS-001-
APP-1029/17-18 dated 25th January 2018 passed by the

Commissioner of Central Tax (Appeals-I), Pune. This has been sought in accordance with the instructions in CBEC F No. 930/Misc/116/2017-JC dated 22nd August 2019 of Central Board of Indirect Taxes.

2. We have heard Learned Authorised Representative.

3. Accordingly, the application is allowed and the appeal of Revenue is dismissed as withdrawn. Cross-objection of respondent herein contains additional prayer and is to be listed in its turn for disposal as appeal.

(Order pronounced in the open Court)

(C J Mathew)
Member (Technical)

(Ajay Sharma)
Member (Judicial)